#### COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# <u>APPEAL NO. 242 OF 2016 &</u> IA NO. 1042 OF 2017

Dated: 6<sup>th</sup> December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

**Jaigad Power Transco Limited** 

. Review Petitioner /

Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Review Petitioner / Appellant(s) : Mr. Aman Anand

Mr. Aman Dixit

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

#### <u>ORDER</u>

#### I.A. No. 1042 of 2017

(Appln. for condonation of delay in filing reply)

The instant application is filed by the respondent for condoning the delay in fling reply. Delay in filing reply has been explained satisfactorily. Sufficient cause is shown in the accompanying affidavit filed along with the application. The same is accepted. Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

### R.P. No. 08 of 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 17.01.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd